

ORISSA ACT 7 OF 2007

**THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES  
AND PENSION (AMENDMENT) ACT, 2007**

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## ORISSA ACT 7 OF 2007

**\*THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION (AMENDMENT) ACT, 2007**

[ Received the assent of the Governor on the 14th August, 2007  
first published in an Extraordinary issue of the *Orissa Gazette*,  
dated the 23rd August, 2007 (No. 1484) ]

**AN ACT FURTHER TO AMEND THE ORISSA LEGISLATIVE  
ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND  
PENSION ACT, 1954.**

**BE** it enacted by the Legislature of the State of Orissa in the  
Fifty-eighth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Orissa Legislative Assembly  
Members' Salary, Allowances and Pension (Amendment) Act, 2007.

Amendment  
of section 4.

2. In section 4 of the Orissa Legislative Assembly Members'  
Salary, Allowances and Pension Act, 1954 (hereinafter referred to  
as the principal Act),—

Orissa Act 19  
of 1954.

(i) in clause (a), for the words "three thousand rupees", the  
words "five thousand rupees" shall be substituted ;

(ii) in clause (b),—

(a) in sub-clause (i), for the words "three hundred rupees",  
the words "five hundred rupees" shall be substituted ;

(b) in sub-clause (ii) for the words "four hundred rupees",  
the words "six hundred rupees" shall be substituted ;

(iii) in clause (c), in proviso to sub-clause (ii), for the words  
"own motor car" and "four rupees and fifty paise", the  
words "own car or hired car" and "seven rupees" shall,  
respectively, be substituted ; and

(iv) in clause (f), for the words "five hundred rupees", the  
words "seven hundred fifty rupees" shall be substituted.

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\* For the Bill, see Orissa Gazette, Extraordinary dated the .....  
.....(No.....).

Amendment  
of  
section 4-B.

3. In section 4-B of the principal Act, in sub-section (1),—

- (i) for the figure "2002" and the words "three thousand rupees" occurring in the opening portion, the figure "2007" and the words "six thousand rupees" shall, respectively, be substituted ;
- (ii) in the first proviso, for the words "four hundred rupees" and "ten thousand rupees", the words "six hundred rupees" and "fifteen thousand rupees" shall, respectively, be substituted ;
- (iii) in the second proviso, for the figure "2002" and the words "three thousand rupees", the figure "2007" and the words "six thousand rupees" shall, respectively, be substituted ; and.
- (iv) in the Explanation, after clause (ii), the following clause shall be inserted, namely :—  
  
"(iii) where such person has held office for a part of the year exceeding six months, it shall be treated as one year for the purpose of calculation of pension."